

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**(PHYSICAL HEARING)**

**CORAM: JUSTICE TELAPROLU RAJANI – HON'BLE MEMBER (J)**

**CORAM: SHRI.CHARAN SINGH - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 22.06.2023 AT 02:30 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	Company Petition IB/16/2022
<b>NAME OF THE COMPANY</b>	Ramky Infrastructure Ltd
<b>NAME OF THE PETITIONER(S)</b>	Sri Varalaxmi Projects Pvt Ltd
<b>NAME OF THE RESPONDENT(S)</b>	Ramky Infrastructure Ltd
<b>UNDER SECTION</b>	9 of IBC

**ORDER**

Mr. Maheshwar Counsel appearing on behalf of the Operational Creditor submits that matter has become infructuous and seeks this Tribunal to dismiss this application. Hence, this application is dismissed as infructuous.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**